## GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

## **LOK SABHA**

UNSTARRED QUESTION NO. 1304. TO BE ANSWERED ON MONDAY, THE 2<sup>ND</sup> MAY, 2016.

## **GRANT OF LICENCES TO PHARMA COMPANIES**

1304. SHRI RAJESH RANJAN:
KUMARI SUSHMITA DEV:
SHRIMATI POONAMBEN MAADAM:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has given a verbal assurance to the US-India Business Council (USIBC) on not granting compulsory licenses to Indian pharmaceutical companies as revealed by the submission made by USIBC to the US Trade Representative and if so, the details thereof;
- (b) the total number of applications for compulsory licensing under Section 92 of the Patent Act, 1970 made during the last three years including those rejected; and
- (c) whether the Ministry has collaborated with the Ministry of Health and Family Welfare to collect data on diseases that could be treated affordably if compulsory licensing was granted under Section 92 to certain drugs and if so, the details thereof?

## ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)

(a): No, Madam.

(b): During the last three years two applications for Compulsory Licensing under Section 92 of the Patent Act, 1970 have been received by the Department of Industrial Policy and Promotion.

(c): No, Madam

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